

(2020) 11 SHI CK 0230

In the High Court Of Himachal Pradesh

Case No : Civil Writ Petition No. 4528 Of 2020

Sharti Ram Sharma

APPELLANT

Vs

State Of Himachal Pradesh

RESPONDENT

Date of Decision : 26-11-2020

Acts Referred:

Citation : (2020) 11 SHI CK 0230

Hon'ble Judges : L. Narayana Swamy, CJ;Anoop Chitkara, J

Bench : Division Bench

Advocate : Naresh Kaul, Ashok Sharma, Rita Goswami, Nand Lal Thakur

Final Decision : Disposed Of

Judgement

Anoop Chitkara, J

1. The petitioner, who is working as Assistant Engineer, Jal Shakti, Sub-Division, Bharmour, H.P., and is under transfer to Jal Shakti Division,

Chamba, H.P., as AE to EE, has come up before this Court seeking cancellation of impugned order of transfer dated 06.10.2020 (Annexure P-5). The

petitioner has already made representations Annexure P-1, P-2 & P-4, for his transfer to one of the stations of his choice, on completion of his normal

tenure in hard/ difficult area, which are still pending before the authorities concerned.

2. Heard learned counsel for the petitioner and learned Additional Advocate General for the respondents.

3. In view of the nature of the order, we propose to pass, no response is required from the respondents.

4. Consequently, this writ petition is disposed of with a direction to the respondents to consider the representations of the petitioner, Annexure P-1, P-2

& P-4 and pass appropriate orders, within two weeks. The option indicated by the respondents that a post at Shahpur is lying vacant. If that is so, the petitioner may be adjusted against the said vacancy. Till then, the interim order dated 15.10.2020, shall remain in force. Pending application(s), if any, are closed.